succeeding year on the basis of a qualifying test held at the end of *the* preparatory course without. having to compete in the J.E.E. once again. On the basis of such a preparatory course djnring the year 1984. 52 additional SCjST candidates were also offered ad mission to the IITs. It is proposed to continue such a preparatory course programme for the admission of SC|ST candidates, in addition to those regularly qualifying, in the succeeding years also.

Format for SC|ST certificate in the Roorkee University

471 SHRI PRITHIBI MAJHI: Will the Minister of EDUCATION be pleased to state:

(a) whether the format of the Scheduled Castes and Scheduled Tribes certificate prescribed by the University of Roorkee for the purpose of Entrance Examination, 1985 is different from the one proscribed for Joint Entrance Examination, 1985 for the Indian Institute of Technology.

(b) if so, what are the reasons for not following a uniform in all such institutes; and

(c) what steps Government propose to take to ensure that certificates issued earlier by the competent authorities are accepted by the University of Roorkee and other such organisations?

THE MINISTER OF EDUCA-TION (SHRI K. C. PANT): (a) to (c) The University of Roorkee which is established by the State Legislature has the format for the Scheduled Scheduled Castes and Tribes candidates as prescribed by the State Government of Uttar Pradesh. As long as they can ensure the authenticity for establishing that the candidate belongs to the reserved category, other institutions under the. control of the various State Governments and Universities prescribed that

, format of certificates as desired by the concerned authorities and not necessarily on the lines prescribed for the Joint Entrance Examination for the IITs.

Completion of Thien Dam and Shahpur Kandi Barrage

472. SHRI MUKHTIAR SINGH MALIK: Will the Minister of IR RIGATION AND POWER be ple ased to state:

(a) whether it is a fact that there has been considerable delay in the construction of Thien Dam and the Shahpur Kandi Barrage by the Punjab Government resulting in delaying of Ravi-Tawi irrigation project; and

(b) if so, what action the Central Government propose to take for an early completion of the Thien Dam and Shahpur Kandi-project?

THE MINISTER OF IRRIGA-TION AND POWER (SHRI B. SHANKARANAND): (a) and (b) Yes, Sir. The delay in case of Thein dam is primarily on account of constraint of funds with the State Government. Central Goernment is exploring possibil-ties of making available more funds within the overall financial constraints.

A decision in case of Shahpur Kandi Barrage is held up due to differences between Punjab and Jammu & Kashmir regarding the estimates and sharing of costs of certain components of the project. The dispute has been referred to the Central Water Commission and is under examination.

Kota-Chittor line

473. SHRI BHUVNESH CHAT URVEDI: Will the Minister of RAILWAYS be pleased to state:

(a) what was the total financial